

S. No.	Head	Mica Fund (Rupees in Lakhs)	Beedi Fund
1.	Administration	33.25	90.35
2.	Health	109.25	698.09
3.	Education	43.10	158.64
4.	Recreation	8.15	23.66
5.	Housing	3.95	28.86
6.	Water Supply	2.30	0.40
7.	Loans for Housing	2.25	100.00
8.	Grant-in-aid to State Govts.	N.A.	397.00
15.	Financial assistance to Cooperative Societies for construction of godown/workshed	N.A.	14.00
Total :		202.25	1511.00

Note: N A. Schemes not applicable to Mica Workers.

Environmental and Forestry Clearance to projects

*503. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of ENVIRONMENT and FORESTS be pleased to state:

(a) whether any changes were introduced in the procedure for giving environmental and forestry clearance to projects during 1988-89;

(b) if so, the details thereof and the reasons for introducing the changes; and

(c) the extent to which the new procedure has helped in early clearance of projects?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) Yes, Sir.

(b) and (c). When proposals are received for forest or environmental clearances these are examined and wherever gaps in information are noticed, the project proponents are addressed immediately for furnishing the necessary information. A review of the pending cases revealed that a vast majority of the cases were pending for long periods due to non-furnishing of complete information by the project proponents. It was felt that it would help to induce the project proponents to furnish the required information without delay if they are clearly told that the cases would be treated as rejected if the required information was not given within a stipulated time. In these circumstances, it has now been stipulated

that while cases, where full information has been made available should be disposed of within three months from the date of receipt of the proposal, in those cases where gaps are noticed in the information furnished, the project proponents should be advised of the same and required to furnish the requisite information within a period of three months. If complete details are not furnished within the stipulated period, the cases are treated as rejected for want of information. Likewise in cases pertaining to clearances under the Forest (Conservation) Act, 1980 the decisions are required to be taken within six weeks of the receipt of the proposal where complete information is furnished. Where such complete information is not furnished, the project proponents are advised of the gaps in information and given one month's time for furnishing the required information. If the information is not received within the stipulated period, these cases are also treated as rejected for want of information.

The review also revealed that where the environment and forest clearances proposals are processed separately and one of the clearances is given, often the project proponents went ahead with the implementation of the project without actively pursuing obtaining of the other clearance. With a view to obviating such a situation it has now been stipulated that while the two proposals will continue to be processed separately in the respective divisions, final orders will be issued simultaneously.

These revised procedures have resulted in the speedy furnishing of the requisite information in a number of cases leading to faster decision making.

Amendment of Recruitment Rules in D' (Handicrafts) Office

*504. DR. A. K. PATEL: Will the Minister of TEXTILES be pleased to state:

(a) whether Government have recently received representations from the employees in the office of Development Commissioner (Handicrafts) praying for the withdrawal of the proposed amendment to the Recruitment Rules relating to the posts of Assistant Director, Pre-shipment Inspection and Certification of Indian Items;

(b) if so, the details thereof; and

(c) the action taken on their demands?

THE MINISTER OF TEXTILES AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAM NIWAS MIRDHA):
(a) Yes, Sir.

(b) The employees of the Office of the Development Commissioner (Handicrafts) have made representations for the withdrawal of the amendment to the Recruitment Rules for the posts of Assistant Director, (Pre-shipment Inspection and Certification of India Items).

(c) The amendment in the Recruitment Rules has since been implemented with a view to streamline and balance the cadre structure vis-a-vis the number of posts below the level of Assistant Director. However, a second look at all the Recruitment Rules is also presently under way.

Demonstration by Women Organisations

*506. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether some of the women's organisations have recently demonstrated in front of the Food Commissioner's Office, Delhi protesting against the malpractices in supply of rations and the price rise;

(b) if so, the details in this regard; and